

| FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] | |
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| FOR THE ATTENTION OF THE CREDITORS OF M/S. RAIPUR POWER AND STEEL LIMITED | |
| RELEVANT PARTICULARS | |
| 1. Name of Corporate Debtor | M/s Raipur Power and Steel Limited |
| 2. Date of Incorporation of Corporate Debtor | October 22, 2007 |
| 3. Authority under which Corporate Debtor is incorporated/ registered | Registrar of Companies, NCT of Delhi & Haryana |
| 4. Corporate Identity Number/ Limited Liability Identification Number of Corporate Debtor | U27310DL2007PLC222971 |
| 5. Address of the Registered Office of Corporate Debtor | D-128, Upper Ground Floor, New Rajinder Nagar, Near Post Office, Shankar Road, New Delhi-110060 India |
| Plant Address | Plot No. 75-76, Industrial Growth Center Borai, Durg-490001, Chhattisgarh, India |
| 6. Insolvency commencement date in respect of Corporate Debtor | February 23, 2017 |
| 7. Estimated date of closure of insolvency resolution process | August 22, 2017 |
| 8. Name, address, e-mail address and the registration number of the Interim Resolution Professional | Sanjay Grover (IBBI/IPS/16-17/02) B-88, 1st Floor, Defence Colony, New Delhi-110024 E-mail: sga7cc@gmail.com |
| 9. Last date for submission of claims | March 08, 2017 |
| <p>Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process against M/s. Raipur Power and Steel Limited on February 23, 2017. The creditors of M/s. Raipur Power and Steel Limited, are hereby called upon to submit a proof of their claims on or before March 08, 2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date: 24/02/2017 Place: New Delhi</p> <p style="text-align: right;">Sd/- Sanjay Grover</p> | |